

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. 1**

Service Tax Miscellaneous Application No. 85062 of 2020

(On behalf of Appellant)

in

Service Tax Appeal No. 89626 of 2018

(Arising out of Order-in-Appeal No. IM-CGSTA-I-MUM-278-279-18-19 dated 17.08.2018 passed by Commissioner of Central Tax (Appeals-I), Mumbai)

M/s. Virgo Disriparks Pvt. Ltd.

Appellant

3rd floor, Friends Union Premises Co-op.
Society Ltd., 227, P.D'Mello Road,
Near GPO, Mumbai 400 001.

Vs.

Commissioner of CGST, Mumbai South

Respondent

13th floor, Air India Building,
Nariman Point, Mumbai 400 021.

WITH

Service Tax Miscellaneous Application No. 85048 of 2020

(On behalf of Appellant)

in

Service Tax Appeal No. 89627 of 2018

(Arising out of Order-in-Appeal No. IM-CGSTA-I-MUM-278-279-18-19 dated 17.08.2018 passed by Commissioner of Central Tax (Appeals-I), Mumbai)

M/s. Virgo Disriparks Pvt. Ltd.

Appellant

3rd floor, Friends Union Premises Co-op.
Society Ltd., 227, P.D'Mello Road,
Near GPO, Mumbai 400 001.

Vs.

Commissioner of CGST, Mumbai South

Respondent

13th floor, Air India Building,
Nariman Point, Mumbai 400 021.

Appearance:

Shri Jhamman Singh, Advocate, for the Appellant

Shri Onil Shivadikar, Assistant Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. S.S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/85453-85454/2020**

Date of Hearing: 04.03.2020

Date of Decision: 04.03.2020

PER: S.S. GARG

The appellant has filed these miscellaneous applications seeking withdrawal of the appeals on the ground that they have availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and had also received SVLDRS-4 in the said matter. Since the issue has already been settled under the Legacy Dispute Resolution Scheme, the appeals are accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.S. Garg)
Member (Judicial)

(Raju)
Member (Technical)

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